

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
			<p>friend has been told for withdraw of the O.A. by order.</p> <p><i>Ab</i> 28-5-98</p>
	<u>29.5.98</u>	<p>Learned counsel for the petitioner has filed a memo seeking withdrawal of the Original Application with liberty to agitate the matter if necessary in future. Copy of memo has been served on Shri P.N.Mohapatra, learned Addl.Standing Counsel, who is present and heard. In view of this O.A. is disposed of as withdrawn giving liberty to the petitioner to agitate the matter in future if so advised.</p> <p>Hand over copies of the order to learned counsel for both sides.</p> <p><i>Ab</i> <i>29-5-98</i> VICE-CHAIRMAN</p> <p><i>Ab</i> MEMBER (JUDICIAL)</p> <p><u>Order dt. 29-5-98</u></p> <p>A copy of order may be given to both counsels.</p> <p><i>Ab</i> <i>29-5-98</i> <i>Ab</i> <i>29-5-98</i> S.O. (TJ) <i>Ab</i></p> <p>Recd a copy of order.</p> <p><i>Ab</i> <i>29-5-98</i> Applicant</p> <p>Recd. copy Rabha 2516198</p>	